

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI
COURT NO. IV**

APPEAL NO. C/157/2008

(Arising out of Order-in-Original No. 50/2008 dated 29.01.2008
passed by the Commissioner of Customs (General), Mumbai.)

M/s Varun Freight Forwarders

Appellant

Vs.

Commissioner of Customs (Import), Mumbai

Respondent

Appearance:

Shri N. D. George, Advocate

for Appellant

Shri Atul Sharma, Assistant Commissioner (A.R.)

for Respondent

CORAM:

HON'BLE SHRI RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

Date of Hearing: 22.02.2018

Date of Decision: 25.05.2018

ORDER NO. A/86518/2018

Per: Raju:

This appeal has been filed by M/s Varun Freight Forwarders
against order of suspension dated 29.01.2008.

2. The appellant are a Customs House Agent. Their licence was
suspended on 29.01.2008. The suspension of licence was stayed by
Tribunal vide Order No. S/246/08/C-II/CSTB dated 24.04.2008.

Thereafter being enquiry started against the appellant. Till now enquiry has not been completed. Almost 10 years have passed.

3. In the above facts of the case, when the licence was suspended over 10 years ago and suspension was lifted immediately thereafter. The Revenue has not been completed the enquiry even after 10 years have elapsed, continuation of order of suspension serves no purpose. The suspension order is therefore set aside and appeal is allowed.

(Pronounced in Court on 25.05.2018)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)

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